

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 106  
IB-577/ND/2023  
IA/2297/2024

**IN THE MATTER OF:**

**Jammu and Kashmir Bank Ltd.**

**...PETITIONER**

**Vs**

**M/s. Ace Matrix Solutions Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 10.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor :**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/2297/2024**

This is an application filed by the Financial Creditor under Section 60(5) of the IBC, 2016 read with Rule 11 of the NCLT Rule, 2016 seeking liberty to file additional documents.

Heard the Ld. Counsel on behalf of the Applicant. Issue notice to the Corporate Debtor/non-applicant for filing their response to this application and appearance. Notice be issued by all means and proof of service be filed. List the matter on **09.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**